

THE COAL BEARING AREAS (ACQUISITION AND  
DEVELOPMENT) AMENDMENT ACT, 1969

No. 23 OF 1969

[12th August, 1969]

An Act further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957.

Enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

**Short title.** 1. This Act may be called the Coal Bearing Areas (Acquisition and Development) Amendment Act, 1969.

**Amendment of section 28.** 2. In the Coal Bearing Areas (Acquisition and Development) Act, 1957 (hereinafter referred to as the principal Act), in section 20 of 1957.

(a) in sub-section (3), for the portion beginning with "in respect of such land;" and ending with "or any part thereof.", the following shall be, and shall be deemed always to have been, substituted, namely:—

"in respect of such land or of any rights in or over such land; and the Central Government may at any time make a declaration under section 9 of this Act in respect of the land or any part thereof or any rights in or over such land or part.";

(b) after sub-section (3), the following sub-section shall be, and shall be deemed always to have been, inserted, namely:—

"(3A) Where in respect of any land covered by any notification issued under section 4 of the said Act, no objection has been preferred under section 5A thereof within the period specified in that section, then it shall be deemed that a notification had been issued under section 7 of this Act in respect of such land or of any rights in or over such land and that no objection to the acquisition of the land or any rights in or over the land had been preferred under section 8 of this Act, and accordingly the Central Government may at any time make a declaration under section 9 of this Act in respect of the land or any part thereof or any rights in or over such land or part."

3. Notwithstanding any judgment, decree or order of any court, every acquisition of land or the rights in or over land made by the Central Government in pursuance of the notifications of the Government of India in the late Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Nos. S.O. 1759 and S.O. 25, dated the 7th August, 1958, and the 22nd December, 1959 respectively, made under section 9 of the principal Act, shall be, and shall be deemed always to have been, as valid as if the provisions of section 28 thereof as amended by this Act were in force at all material times when such acquisition was made and shall not be called in question in any court of law on the ground only that before issuing such notifications no notification was issued under section 7 of the principal Act in relation to the land or rights in or over such land covered by the said notifications Nos. S.O. 1759 and S.O. 25.

Validation of certain acquisitions.